

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-15/2013(Pt.2)/56/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Darrang, Mangaldai .

Dated Guwahati, the 3rd January, 2023

Sub:- **Casual leave .**

Ref:- Your letter No. DJ(D) 01, dtd. 02.01.2023

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 04.01.2023 with station leave permission, with the official vehicle, at own cost, from the evening of 03.01.2023 till the morning of 05.01.2023**, as prayed for. The Additional District & Sessions Judge (FTC), Darrang, Mangaldai, in her absence the Civil Judge & Assistant Sessions Judge, Darrang, Mangaldai, in his absence the Chief Judicial Magistrate, Darrang, Mangalal and in her absence the in-charge Chief Judicial Magistrate, Darrang, Mangaldai shall remain in charge of your Court and office during your absence.

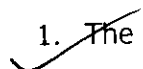
Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-15/2013(Pt.2)/57/A, dated , 03-01-2023

Copy to:

1.  The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)